

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s).18433/2013

(Arising out of impugned final judgment and order dated 11/04/2013 in MB No.3009/2013 passed by the High Court Of Judicature at Allahabad, Lucknow Bench)

MS SHIVANG ENTERPRISES THR. PARTNER S.G.

Petitioner(s)

VERSUS

INCOME TAX OFFICER 6(4),LUCKNOW
(With interim relief and office report)

Respondent(s)

Date : 05/01/2015 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ANIL R. DAVE
HON'BLE MR. JUSTICE SHIVA KIRTI SINGH

For Petitioner(s) Dr. Rakesh Gupta,Adv.
 Ms. Poonam Ahuja,Adv.
 Mr. Mukul Mathur,Adv.
 For Mr. Ambhoj Kumar Sinha,Adv.

For Respondent(s) Ms. Pinky Anand,ASG
 Mrs. Anil Katiyar,Adv.
 Mr. Rupesh Kumar,Adv.
 Ms. Shirin Khajuria,Adv.
 Ms. Tanvi,Adv.

UPON hearing the counsel the Court made the following
O R D E R

List the matter for final disposal on a
Non-miscellaneous day in the month of May, 2015.

(Sarita Purohit)
Court Master

(Sneh Bala Mehra)
Assistant Registrar